(b) Details of Year-wise CST compensation paid to Tamil Nadu for the period 2007-08 to 2010-11 are as under:

During Financial Year	Amount Released (₹ in crore)
2007-08	647.54
2008-09	Nil
2009-10	759.00
2010-11	1171.04
2011-12	58.92

- (c) Yes, Sir.
- (d) To facilitate introduction of Goods and Services Tax (GST) in India, a Constitutional (Amendment) Bill will be introduced in the Parliament, after consultation with State Governments.

## Implementation of DTC

- 3633. SHRI TIRUCHI SIVA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that implementation of Direct Taxes Code (DTC) could lead to higher economic growth because of improved tax-GDP ratio;
- (b) whether this change in the tax regime would reduce the transaction cost of the Income Tax (IT) Department and enable it to focus its much needed attention to the areas prone to tax evasion;
- (c) whether the DTC would make avoiding tax tougher for foreign companies; and
- (d) if so, what time line does Government envision with regard to the speedy implementation of this much needed tax reform?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) to (d) The Direct Taxes Code (DTC) Bill, 2010 was introduced in the Lok Sabha on 30th August, 2010. The Bill has lapsed with the dissolution of the 15th Lok Sabha.

## Recovery of defaulted loans

- 3634. SHRI PRABHAT JHA: Will the Minister of FINANCE be pleased to refer to answer to Unstarred Question 2511 replied in the Rajya Sabha on 18th February, 2014 and state:
- (a) the amount of defaulted and fraudulently secured loans recovered under PMRY and KCC by Allahabad Bank, Mangawan Branch, Rewa, MP and Purvanchal Bank, Narahi Branch, U.P. since 20 February, 2014 so far, defaulter/ fraudster-wise;